

**REPORT ON THE INDIAN PARLIAMENTARY PARTICIPATION AT
INTERNATIONAL CONFERENCE**

SECRETARY-GENERAL: Sir, I lay on the Table a copy (in English and Hindi) of the Report on the participation of the Indian Parliamentary Delegation in the Fifty-first Commonwealth Parliamentary Conference held at Nadi, Fiji, 1st to 10th September, 2005.

**RECOMMENDATIONS OF THE BUSINESS ADVISORY
COMMITTEE**

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on Friday, the 28th July, 2006, has allotted three hours each for consideration and passing of:—

1. The Actuaries Bill, 2005, after, it has been passed by Lok Sabha;
2. The Juvenile Justice (Care & Protection of Children) Amendment Bill, 2005, after it has been passed by Lok Sabha;
3. The Wildlife (Protection) Amendment Bill, 2005; and
4. The Right to Information (Amendment) Bill, 2006.

The Committee has also recommended that the sittings of Rajya Sabha fixed for Monday, the 28th August, Tuesday, the 29th August and Wednesday, the 30th August, 2006, during the current session, be cancelled.

The Committee has further recommended that in order to complete the Government legislative and other business, the House may sit up to 6.00 p.m. and beyond, each day, during the remaining part of the current Session.

**MOTION FOR ELECTION TO THE COURT OF THE ALIGARH
MUSLIM UNIVERSITY**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of item (xxiv) of clause (1) read with clause (2) of

[31 July, 2006]

RAJYA SABHA

Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University."

The question was put and the motion was adopted.

[MR. DEPUTY CHAIRMAN in the Chair.]

**MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD
OF EDUCATION**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of Paras 2 and 5(b) of the Ministry of Human Resource Development (Department of Secondary and Higher Education) Resolution No. 2-24/93-PN.I dated the 6th July, 2004 read with item No. 5 (ii) of the Annexure thereto, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Central Advisory Board of Education for its residual term viz. upto 5th July, 2007 against the vacancy caused due to the retirement of Shri M.P. Abdussamad Samadani from the membership of Rajya Sabha."

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR
TECHNICAL EDUCATION**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of the provisions contained in clause (i) of sub-section (4) of Section 3, read with sub-section (3) of Section 4 of the All India Council for Technical Education Act, 1987 (52 of 1987), this House do proceed to elect, in such manner as the Chairman